

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**CA No. 84/2018 C-IV Appeal No. 207/252/ND/2018
Under Section: 252**

In the matter of:

Uniyal Cargo Movers Pvt. Ltd. **....Appellant**

Vs.

ROC & Another. **....Respondent**

Order delivered on 05.10.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Appellant : Mr. Suresh Kumar, Adv.
Mr. Sachin Kaushal, Adv.

For the ROC :

For the IT : Mr. Deepak Aanand, Jr. St. Counsel
with Mr. Aayushman Vatsayayana,
Adv.

ORDER

The application being CA No. 84/2018, C-IV present application is filed by the appellant seeking directions against the bank for grant of bank guarantee in favour of the appellant by de-freezing the bank of the appellant for that purpose along with additional affidavit with appropriate progress. The appellant is

seeking permission to deposit money in the said bank account being account No. 072105000905 with ICICI Bank at Mandaveli, and (i) directions to the above Bank to issue the bank guarantee against to the tune of Rs. 1,25,000/- in favour of Commissioner of Customs (General) since the same is required by the appellant-company to enable to operate the business and survival to the company. In view of the statements made and affidavit filed by the appellant, application is allowed in terms of the prayer (i) taking into consideration the affidavit filed today. The ICICI Bank having Branch at Mandaveli is directed to de-freeze the account of the appellant company being Uniyal Cargo Movers Private Limited bear account No. 072105000905 and thereby allowing the appellant to deposit the money in the said account and thereafter issue the bank guarantee up to the tune of Rs. 1,25,000/- in favour of the Commissioner of Customs (General) which is required for the appellant-company for renewal of the licence, as per banking rules and comply the order accordingly. The application being CA 84/2018, C-IV is disposed of in terms of the above order. Order dasti. Sd/-

